# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

# O.A. NO. 323 OF 2010

Friday, this the 6th day of August, 2010

### CORAM:

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Hussain Sadakathulla M.S. Residing at 'Melasubrambi' Bitra Island Union Territory of Lakshadweep

Applicant

(By Advocate Mr.T.C.G.Swamy)

#### versus

- Union of India represented by the Secretary to the Government of India Ministry of Shipping, Road Transport & Highways Department of Lighthouses & Lightships No.1, Parliament Street New Delhi – 110 01
- 2. The Director Regional
  Department of Lighthouses & Lightships
  (Ministry of Shipping, Road Transport & Highways)
  Deep Bhavan, Gandhi Nagar
  Kadavanthara, Cochin 682 020 ... Respondents

(By Advocate Mr. P.S.Biju, ACGSC)

The application having been heard on 06.08.2010, the Tribunal on the same day delivered the following:

# ORDER

# HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicant challenges Annexure A-2 notification in which the qualification fixed for the post notified is not in accordance with the amended Recruitment Rules.

2. We have heard the learned counsel for the applicant, Mr. T.C.G.Swamy and Mr.P.S.Biju, ACGSC appearing for the respondents

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on receipt of a copy of the Original Application. Mr.P.S.Biju, counsel for the respondents submitted that Annexure A-2 notification has been cancelled as the notification is not in accordance with the amended Recruitment Rules.

3. In the light of the above, we feel that nothing could be decided to adjudicate the Original Application. Recording the above submissions made by the counsel for the respondents, the O.A stands closed. No order as to costs.

Dated, the 6th August, 2010.

K GEORGE JOSEPH ADMINISTRATIVE MEMBER

JUSTICE K.THANKAPPAN JUDICIAL MEMBER